MINISTRY OF AGRICULTURE

(Province of Agriculture and Co-operation)

NOTIFICATION

New Delhi, the 17th December, 2012

G.S.R. 902(E).—In exercise of the powers conferred by clause (lxii) of sub- section (2) of Section 96 read with sub-section (1) of Section 62 of the Protection of Plant Varieties and Farmers’ Rights Act, 2001 (53 of 2001) the Central Government hereby in consultation with the Comptroller and Auditor-General of India makes the following Rules to further amend the Protection of Plant Varieties and Farmers’ Rights Rules, 2003, namely:—
1. Short Title and Commencement:— (1) These Rules may be called the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2012.

(2) They shall come into force on the date of their publication in Official Gazette.

2. In Chapter VIII of Protection of Plant Varieties and Farmers' Rights Rules, 2003, after Rule 74, the following rule shall be inserted namely:

"74A. - Form for preparing annual statement of accounts—The form for preparing annual statement of accounts shall be as specified by the Comptroller and Auditor General of India for Central autonomous bodies".

[F. No. 1-13/2012-SD-V]

Dr. ATANU PURKAYASTHA, Jr. Secy.